

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No131
IA/375(AHM)2021
in
CP(IB) 625 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

UCO Bank

V/s

K-Lifestyle & Industries Ltd

.....Applicant

.....Respondent

Order delivered on ..06/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant

: Learned Counsel Mr. Digant Kakkad

For the IRP/RP

: Learned Counsel Mr. Atul Sharma

For the Respondent

:

ORDER

The instant speaking to minutes is filed by the Applicant seeking some correction in our order dated 14.06.2021 passed in IA/375(AHM) 2021.

Due to typographical error crept in the order dated 14.06.2021 passed in IA/375(AHM) 2021, wherein, the appearance of Learned Counsel, Mr. Digant Kakkad is shown on behalf of Respondent, however, he was assisting the Ld. Sr. Counsel, Mr. Navin Pahwa on behalf of Applicant.

The above said error is corrected as follows:

“The Learned Senior Counsel Mr. Navin Pahwa assisted by Learned Counsel Mr. Digant Kakkad appeared for the Applicant.

None for the Respondent.”

Accordingly, speaking to minutes is allowed and disposed of.

We direct parties to upload their respective pleadings on E-portal within **seven (7) days**, if already not uploaded.

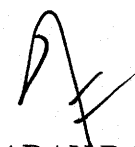
Since, the matter is pending before Hon'ble NCLAT, we adjourned the same.

List the main matter on 17.08.2021.

Interim order, if any, shall continue.



(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)

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